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Finally I would like to know from the Government when they are parading the Code of Conduct here, whether they are prepared to appoint

there is no cause for provocation to violence?

In our public life violence takes place because

of the policies of the exploiting classes—the

landlords and the capitalists-and also the

policies of the Government. I would like to

know at least at the Government level what

they have done to stop such provocation.

Thirdly I would like to know whether the

Government is prepared to hold an enquiry

into such incidents, judicial enquiry as a

matter of routine, as a matter of policy, to find

out the reasons for such violence?

i high-powered commission of eminent men in the country, impartial people, to go into the entire question to find out why the violence takes place and to what extent the Congress Governments and the State machinery under their control are responsible for giving constant provocation to the people, who, when they have no other alternative left, react in a violent manner. Sir, when a child is shot before the mother, before the parentsas vou have seen in West Bengal-you can imagine what the reaction of the people will be. Therefore let bim explain this thing rather than tell us about the code of conduct.

Questions

SHRI VIDYA CHARAN SHUKLA: Sir, I am not standing to defend any political party or accuse any political party, but I may say this here that, as far as I am aware of the position a<sub>s</sub> of today, no complaints have been received by us about violence by the Congress Party anywhere, and I cannot say... (Interruptions) I should be allowed to complete my answer.

SHRI BHUPESH GUPTA: The letter is now with me.

SHRI VIDYA CHARAN SHUKLA: ... and I cannot say the same thing for many other parties. Sir, as far as the question of provocation by Government to violence is concerned, this allegation is completely unfounded and wrong. There is no such thing and Government has never been provo- I king people to any violence anywhere. j Sir, the third point that he made was about judicial inquiries in violent incidents. Sir, we had instituted judicial inquiries in violent incidents whenever it was considered necessary. But no rule can be made that every violent occurrence would be inquired into by a judicial person.

MR. CHAIRMAN: Next question.

#### ACTIVITIES OF R.S.S.

- •214. SHRI S. K. VAISHAM-PAYEN: Will the Minister of HOME AFFAIRS be pleased to state:
  - (a) whether Government's attention

has been drawn to the resolutions on political problems including one on the Kutch issue passed by the Akhil Bhartiya Pratinidhi Sabha of Rashtriya Swayam Sevak Sangh at its meeting held at Nagpur on 23rd and 24th March, 1968 a<sub>s</sub> published in the Free Press Journal dated the 27th March, A 968;

- (b) if so, whether the views so expressed conform to the undertaking given by the RSS to Government restricting its activities to cultural matters; and
- (c) if the reply to part (b) above be in the negative, the action proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Government have yeen the reports regarding the resolutions passed by the Akhil Bhartiya Pratinidhi Sabha.

(b) and (c). Government have always held the activities of the Rashtriya Swayam Sevak Sangh to be of such a nature that participation in them by the Government servants would attract the provisions of sub-rule 1 of the Rule 5 of the Central Civil Service (Conduct) Rules, 1964 under which no Government servant shall be a member of or be otherwise associated with any political party or any organisation which takes part in, subscribe in aid of, or assist in any other manner, any political movement or activity.

SHRI S. K. VAISHAMPAYEN: Sir, the hon. Minister has been giving this reply, to this specific question, so many times in this particular way. "May I submit for the information of the hon. Minister that the RSS had given a specific undertaking in 1949 that they would not take part in politics, that they would restrict their activities to the cultural sphere only and also abjure violence. That is one. Secondly, article 4 of the constitution of the RoS specifically says that the

Sangh as such has no politics and is devoted to purely cultural work. In view of this may I know Irom the hon. Minister whether the resolutions which were passed recently are of a political nature or not? If they are of a political nature, is it not a fact that those resolutions do not conform to undertaking given by them? That was my question, but the hon. Minister has not replied to that. Will the hon. Minister therefore make a categorical statement those resolutions in view of that undertaking given by the RSS? That is one. Secondly, I would draw the attention of the hon. Minister to another fact. The hon. Minister has said that Government servants cannot take part in the activities of the RSS. I would like to draw his attention to the three judgments which have been delivered, one by the Rajasthan High Court in 1964, another by the Punjab Court in 1966 and a third recently delivered by the Punjab and Haryana High Court. They have specifically stated in their judgments that the courts have no material to show that this organisation is actively engaged in political activity—it is a cultural organisation acco-ding to High Courts. Therefore they have dismissed the disciplinary action taken by Government against the Government servant. May I therefore know from the hon. Minister what specific stens he would like to take in vi\*>w of these decisions by the Hi>h Courts that I have pointed out to him?

SHRI VIDYA CHARAN SHUKLA: My answer is quite clear; We have said that according to our assessment of the situation, participation in RSS activities, tantamounts to participation in political activity, and that is why, whenever such incidents have come to our notice, we have taken discinlinary action. As far as the question of assurance is concerned it is well known that immediately after the assassination of Mahatma Gandhi there was a ban that was imposed on

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the RSS. And after some correspondence with the Government that ban was lifted, and the RSS started to function again. But as far as the High Court judgments are concerned, Sir, the High Court judgments are relevant for the cases to which they relate and we pay full respect to those judgments; our actions are all subject to the legal pronouncements made by the High Courts.

SHRI S. K. VAISHAMPAYEN: Sir. the hon. Minister has not given a specific reply to my specific question. I would like to ask him again whether the resolutions recently passed by the RSS conform to the undertaking that was given by them in 1949.

SHRI VIDYA CHARAN SHUKLA: Sir, the resolutions passed by the Pratinidhi Sabha of the RSS recently are political in nature; there is no doubt

AN HON. MEMBER: What is politics?

SHRI VIDYA CHARAN SHUKLA: And whether they conform to the assurance given earlier in 1949 or not, that we shall examine.

श्री सुन्दर सिंह भंडारी : मंत्री महोदय ने श्रभी जवाब में बतलाया कि स्पैसिफिक ग्र डस्टेकिंग जो उस समय दी गई, उसके मताबिक यह प्रस्ताव है कि नहीं ? मैं मंत्री महोदय से चाहंगा कि जिस स्पैसिफिक ग्रन्डर-टेकिंग की उन्होंने बात की है, वह क्या है। उसके सम्बध में श्रापने जवाब में नहीं कहा श्रीर मैं चाहंगा कि ग्राप श्रपने जवाब में यह बात बतलायें।

श्री विद्या चरण शक्तः मैंने अपने जवाव में यह कहा था कि जब ग्रार० एस० एस० पर प्रतिबंध लगाया गया था तो उसके बाद कुछ पत्र व्यवहार हम्राथा स्नौर उस पत्र व्यवहार के बाद जो बैन ग्रार० एस० एस० पर लगा हुआ था, वह हटा दिया गया । यही मैंने अपने जवाब में कहा।

श्री सन्दर सिंह भंडारी: श्रीमन, इसका मतलब साफ है। म इस सवाल के सन्दर्भ में मैसूर हाई कोर्ट का जो एक जजमेंट हुआ है उसका उद्धरण यहां पर देना चाहंगा जिसमें यह लिखा है :

to Questions

"It is pointed out that from the contents of Appendix XIV it is clear that the constitution of the RSS subsequently framed had »een drafted after consultation with the Government of India and adopting the suggestions made by the Government."

ग्रथात जो संघ का विधान बना है, वह सारी चीजों को समाविष्ट करके बना है थीर अगर इस सविधान के अनुसार यह सारा प्रस्ताव है, तो सरकार को उनके सम्बन्ध में क्या कहना है ? इसरा यह प्रधन मध्य रूप से उस प्रतिनिधि सभा के कच्छ के सम्बन्ध में पारित प्रस्ताव पर माधारित है । उस कच्छ के सम्बन्ध में पारित प्रस्ताव के तीन उद्धरण में श्रापकी जानकारी के लिये यहां पर पढ़ना चाहता हं और में चाहंगा कि ग्राप अपना जवाब उसके ग्राधार पर निर्भर करें।

> "राष्ट्रीय स्वयं सेवक संघ की प्रतिनिधि सभा सरकार व जनता के ध्यान में यह बात लाना चाहती है कि देश के भाग को काटकर देने के इस निर्णय को मान्य करने से, देश को, विकलांग व दुवंल बनाने वाले व्यक्तियों व ग्रांदो-लनों को प्रोत्साहन मिला है।" . . .

"यतः राष्ट्रीय स्वयं सेवक संघ की यह प्रतिनिधि सभा भारत सरकार से अनरोध करती है कि वह वर्तमान तथा भविष्य में घातक परिणाम उत्पन्न करने वाले इस निर्णय को ठकरा दे।"

"प्रतिनिधि सभा, भारतीय जनता को आवाहन करती है कि वह जागरूकता के साथ ग्रपने ग्रधिकार को ताये ग्रीरत सरकार को इस राष्ट्रीय जक निर्णयन्त्र को श्रमल में लाने से परावत करे।"

में अंत्री महोदय से निवेदन करना चाहूंगा कि आप और में, कम से कम हम तो राज-नीतिक संस्थाओं के सदस्य हैं। राजनीतिक संस्थाओं के प्रस्ताव अगर इसी प्रकार होने वाले हैं, तब तो यह राजनीतिक पार्टियों के प्रस्ताव माने जायेंगे। और अगर इन प्रस्तावों में देश की जनता और देश की सरकार के लिये ही निवेदन है, तो उसके बाद यह कैंसे राजनीतिक प्रस्ताव है? दुनिया में ऐसे प्रस्ताव जनकी कल्पना में ऐसा है क्या जो राजनीतिक प्रस्ताव की भी परिभाषा के बाहर है? इतना मैं जानना चाहता है।

श्री विद्या चरण शुक्त : श्रीमन् मैं यह समझता हूं कि माननीय सदस्य इस बात का खंडन नहीं करेंगे कि इस प्रस्ताव की बात तो श्रजग है . . .

श्री सुन्दर सिंह भंडारी: अलग क्यों है ? इसी पर है ।

श्री विद्या चरण शुक्ल : मैं बता रहा हूं आप को । यह राष्ट्रीय स्वयं सेवक संघ का प्रस्ताव पिछले कई सालों से पेश हुआ है। में यह चाहंगा कि इसके बारे में माननीय सदस्य स्वयं इसका स्पष्टीकरण कर दें कि उसमें कोई प्रस्ताव राजनैतिक रहा है या नहीं ह्यौर उससे ही मामला साफ हो जायेगा। मैं आपसे पहले ही कह चुका है कि इसके बारे में कोई विवाद में माननीय सदस्य से नहीं करना घाहता । जहां तक आर० एस० एस० के कांस्टिट्युशन का सम्बन्ध है हाई कोर्ट ने जो कहा है उसके बारे में मैं कोई टीकाटिप्पणी महीं करना चाहता । सरकार की तरफ से जो इसका स्पष्टीकरण किया गया था उसमें यह कहा गया था कि हमने कोई ऐसा ऐप्रवल क्रांस्टिटयशन के लिये नहीं दिया था। कांस्टि-टयशन जो हमारे पास भेजा गया था उसका कोई ऐन्नवल दिया गया था ऐसी बात नहीं है।

**श्री सुन्दर सिंह भंडारी** : डिसऐप्रवल दिया

| SHRI A. D. MANI: Sir, this is a j Nagpur matter and . . .

## श्री राजनारायण: ग्राप क्या नागपुर हाई कोर्ट हैं।

MR. CHAIRMAN: So many people standing. You all sit down. Mr. Chandra Shekhar

SHRI CHANDRA SHEKHAR: May I know from the hon. Minister of State in the Ministry of Home Affairs whether it is a fact that the hon. Member Shri Rajnarain the other day read out a certain portion of the manifesto of the Jana Sangh which is the political -manifestation of the R.S.S. activities

SHRI SUNDAR SINGH BHAN-! DARI: Who says so?

SHRI CHANDRA SHEKHAR: I say so. And in that portion of the manifesto it has been clearly indicated that all those non-Hindus who are inhabitants of this eountry should be trained in Indian culture or Aryan culture . . .

SHRI RAJNARAIN: First.

SHRI CHANDRA SHEKHAR: . . . and they should be made national and patriotic.

SHRI RAJNARAIN: Afterwards.

SHRI B. D. KHOBARAGADE: What is Indian culture? It is a culture of inequalities and inhuman treatment given to human beings.

श्री सुन्दर सिंह भंडारी: ग्रान ए पाइन्ट आफ आडंर, सर। इस सवाल पर पहले भी आपने यहां श्री राजनारायण जी को क्लैरि-फिकेशन का मौका दिया था। मैंने उसको कोट कर के अपना स्पष्टीकरण भी दिया है। मैं चाहूंगा कि माननीय सदस्य जब मैंनिफेस्टो के सम्बन्ध में कोई बात कहें तो अपनी इच्छा से उसके शब्दों का प्रयोग न करें। उस शब्दावली में मैंने पहले भी कहा था कि सारे देश के विभिन्न लोगों के सम्बन्ध में एप्रोचेज हैं। उसके कांटेक्स्ट में से निकाल कर एक चीज को 1613

बाद इंफ्रेंसेज निकालना, वह उचित नहीं होगा।
मैं चाहूंगा कि जो चीज कोट की जाय उसको
कोट करने के बाद उसका इंटर्राप्रटेशन वे करें,
यह उनका अधिकार है।

श्री राजनारायण : श्रीमन्, मेरा नाम चन्द्रशेखर जी भी ले रहे हैं तो हम को भी एक्स लेनेशन का मौका दिया जाय।

SHRI CHANDRA SHEKHAR: Mr. Chairman I was just prefacing my question only because . . ,

SHRI PITAMBER DAS: Sir, I am on another point of order.

AN HON. MEMBER: This is question Hour.

MR. CHAIRMAN: My advice to hon. Members has been that during-the Question Hour points of order should not be raised and only on exceptional matters I would be allowing it. But then this has become almost a rule and every other Member in order to obstruct the other is getting up and is raising a point of order. This should not be done and this point I want again and again to emphasise and insist upon before every one of you.

SHRI PITAMBER DAS: This is an exceptional matter and so I rise on a point of order, Sir.

MR. CHAIRMAN: AU right.

SHRI PITAMBER DAS: Sir, the question hero relates to tlie P.S.S. It does not relate to the Jana Sangh. And so what the hon. Member says is irrelevant. As I said the question pertains to the R.S.S. and not to the Jana Sangh.

SHRI BHUPESH GUPTA: Sir, on a point of order. He says the question relates to the R.S.S. and so the Jana Sangh should not be brought in. But will he deny that at the Jana Sangh meetings the R.S.S. volunteers do not come in for the protection of the meetings?

SHRI PIT AMBER. DAS: They do not come. Who come are Jaaa Sangh Workers.

to Questions

SHRI CHANDRA SHEKHAR: Sir, I was prefacing my question because it is not really a question of the R.S.S. or the Jana Sangh being concerned. It is a question about a certain mentality that is developing in the political life of this country and that -mentality of feudal reaction and ante-dated cultural revival is being perpetuated by a certain political organisation of which the Jana Sangh is the mouthpiece and the R.S.S. is a para-military organisation for cultural revivalism and this should be taken note of by the Heme Ministry. In that context my question becomes all the more important. May I know whether it is not a fact that after the assassination of the Father of the Nation the R.S.S. clearly and categorically-I do not know what happened between them and the Home Ministry of the Government of India-'made a public statement that they will not involve themselves in any political activities and that they will interest themselves only in cultural activities? Any cultural or social activity which enters the economic, social and political life and which is based on the theory of one caste and one religion is dangerous for the healthy growth of social and democratic life in this country. In this context will the hon. Minister .. .

## भी निरंजन वर्माः प्रश्न नया है ? प्रश्न कीजिये । १०१५ सुरुष १००५ ।

MR. CHAIRMAN: Mr. Chandra Shekhar, you put your question. ".

SHRI CHANDRA SHEKHAR: I am putting  $th_e$  question, Sir.

श्री जे o पी o यादव : श्रीमन, यह प्रश्न नहीं पूछ रहे हैं, यह इनवाइट कर रहे हैं यहां पर तर्कवितर्क के लिये क्योंकि ये मनचाही बात किसी के विरुद्ध कहे जा रहे हैं।

SHRI CHANDRA SHEKHAR; Will the hon. Home Minister take note of

this dangerous tendency developing in the body politics of this cauntry and try to restrict the activities of the R.S.S. only to the cultural field and you do not allow this para-military organisation to cut at the very vitals of the political life of this country?

SHRI VIDYA CHARAN SHUKLA: This is a suggestion which will definitely be considered.

MR. CHAIRMAN: Next question.

{Interruptions}

I have done only four questions today.

SHRI B. D. KHOBARAGADE: Sir, this is a very important question.

MR. CHAIRMAN: You can put a separate question.

# SCHOLARSHIPS FOR STUDENTS OJ.- DEI.HI POLYTECHNICS

\*215. SHRI JAGAT NARAIN: SHRI B. C. PATTANAYAK:f RAJA SHANKAR PRATAP SINGH:

Will the Minister of EDUCATION be pleased to refer to the reply to Unstarred Question No. 970 given in the Rajya Sabha on March 20, 1968 and state:

- (a) whether it is a fact that during 1967-68 the students of the three polytechnics in Delhi were kept in the dark about the scheme for scholarship for low income group students and those who enquired at the respective offices of the three polytechnics were told tliat there was no such scheme, If so, the reasons therefor:
- (b) whether it is a fact that only three scholarships were granted in 1967-68 to 1st year students of only one of the three polytechnics in Delhi, despite the fact that allocation of funds fo- the year for the purpose was more than that for the preceding year by about" Rs. 1.05 Iakh; and

\*The question was actually asked on the .floor of the House by Shri B. C, Pattanayak.

(c) what are the reasons for lack of coordination between the Directorate of Technical Education and the Education Directorate, Delhi that the authorities of the former including the polytechnics are not in the know of the facilities offered by the latter, which are equally available for the benefit of all the polytechnic students?

Questions

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) to (c). A statement is placed on the Table of the House.

#### STATEMENT

- (a) No, Sir.
- (b) It is a fact that only thee scholarships were awarded during 1967-68 to Low Income Group students of one of the polytechnics. In so far as the funds allocated are concerned, the amount in 1967-68 exceeded that provided in the preceding year by Rs. 1.05 lakhs for the following purposes:—
  - (1) Scholarships for Low Income Group students:
  - (2) Scholarships for Scheduled Castes/Scheduled Tribes;
  - (3) Reimbursement of tuition, examination and other prescribed fees for Scheduled Castes Scheduled Tribes; and
  - .(4) Reimbursement of tuition fees for Backward Class students.

From this combined allocation, a •much larger amount was required in 1967-68 than in the previous year for award of scholarshins and reimbursement of fees to the Scheduled Castes^ Scheduled Tribes and Backward Class students of Delhi. As such, the amount available for scholarships to Low Income Group students in 1967-68 was the same as that during the previous year. Further, the amount required out of this allocation for renewing the scholarships awarded previously to the Low Income Group students was considerably higher than that during the previous year result-